## CENTRAL ELECTRICITY REGULATORY COMMISSION

6th, 7th & 8th Floors, Tower B, World Trade Centre, Nauroji Nagar, New Delhi- 110029 Ph: 011-26189709 Fax: 011-20904365

Petition No.: 408/TT/2025

Date: 7.5.2025

To

Shri Mohd. Mohsin Chief General Manager (Commercial), Power Grid Corporation of India Limited, Saudamini, Plot No. 2 Sector-29, Gurgaon-122001

## Subject:-

Petition for determination of Transmission Tariff from COD to 31.3.2024 for Transmission Assets Asset 1: Installation of 400/220 kV, 1x315 MVA ICT at Durgapur Substation alongwith associated bays (COD:9.6.2019), Asset 2: Bypassing arrangement of LILO of 400 kV lines at (COD:10.2.2020), Asset 3: Installation of 400/220 kV 315 MVA ICT - IV (in Parallel to ICT - II) at Rourkela substation (COD:7.12.2020), Asset 4: Installation of 400/220KV 315 MVA ICT - III (in Parallel to ICT - I) at Rourkela substation (DOCO:02.03.2021), Asset 5: Replacement of 400/220 kV, 315MVA ICT at Malda S/S with 400/220 kV, 500MVA ICT (1st)(COD:31.3.2021), Asset 6: Installation of 400/220 kV 315 MVA ICT - III (in Parallel to ICT - I) at Jeypore sub station(COD:19.4.2021), Asset 7: Installation of 400/220 kV 315 MVA ICT - IV (in Parallel to ICT - II) at Jeypore sub station(COD:1.11.2021), Asset 8: Replacement of 400/220 kV, 315MVA ICT at Malda S/S with 400/220 kV, 500MVA ICT (2nd)(COD:21.2.2022) Asset 9: Installation of 01 no 400/220 kV, 315 MVA ICT including associated 400 kV GIS and 220 kV AIS bays extension at New Siliguri Substation (DOCO:02.03.2022) and Asset 10: Reconductoring of Maithon RB- Maithon (PG) 400 kV D/C along with modification/ addition of bay equipment at both ends of line (COD:8.8.2023) under "Eastern Region Strengthening Scheme-XVII(Part-B) [ERSS-XVII (Part-B)]" in the Eastern Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 28(10) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 26.5.2025: -

## **2019-24 Period**

- a) Provide details of decapitalization and recapitalization of recapitalized assets.
- b) Provide detailed computation of carrying cost.
- c) Considering the overrun cost w.r.t RCE I in case of Asset-6, kindly submit the reasons behind it.
- d) Provide legible copies of the following pages:

86, 87, 177

- 2. Confirm whether there is no further additional information required to be submitted by the Petitioner.
- 3. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
- 4. In case the above said information is not filed within the specified date, the petition shall be disposed based on the information already on record.

Yours faithfully,

Sd/-(Kamal Kishor) Deputy Chief (Law)